

ORISSA ACT 11 OF 2002
THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT)
ACT, 2002

TABLE OF CONTENTS

PREAMBLE

SECTIONS

1. Short title and commencement
2. Amendment of section 28
3. Amendment of section 29
4. Amendment of section 32
5. Amendment of section 116
6. Repeal and Savings]

ORISSA ACT 11 OF 2002

***THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2002**

[Received the assent of the Governor on the 26th October 2002, first published in an extraordinary issue of the *Orissa Gazette*, dated the 28th October, 2002 (No. 1928)]

AN ACT FURTHER TO AMEND THE ORISSA CO-OPERATIVE SOCIETIES ACT, 1962.

BE it enacted by the Legislature of the State of Orissa in the Fifty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Orissa Co-operative Societies (Amendment) Act, 2002.

(2) It shall be deemed to have come into force on the 29th June, 2002.

2. In the Orissa Co-operative Societies Act, 1962 (hereinafter referred to as the principal Act), in section 28,—

(i) in clause (ii) of sub-section (1-b), after the words and comma "affairs of the society," and before the words "and constitute", the words and comma "and if necessary, take all or any policy decision including admission of members in relation to the society" shall be inserted ;

(ii) in sub-section (1-c), after the words and comma "affairs of the society", and before the words "for a period", wherever they occur, the commas and words "and if necessary, take all or any policy decision including admission of members in relation to the society," shall be inserted ; and

(iii) in clause (g) of sub-section, (2),—

(a) for sub-clause (ii), the following sub-clause shall be substituted, namely:—

"(ii) the management of every society, the Committee of which is so dissolved or which so continues to vest in the Registrar, shall vest or, as the case may be, shall so continue to vest in the Registrar, and the Registrar or a Committee nominated by him from amongst the members of the society, or a member society affiliated to it or a society affiliated to such member society, as far as practicable representing the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women, shall manage the affairs of the society and take all or any policy decision including admission of members in relation to the society till the Committee is constituted in accordance with the provisions of this Act;" ; and

(b) in sub-clause (iv), for the words "six months" the words "eighteen months" shall be substituted.

3. In section 29 of the principal Act, in sub-section (2), after clause (g), the following clause shall be inserted, namely:—

"(g-1) admission of members to the society when the Committee of the society is suspended under sub-section (7) of Section 32; and".

4. In sub-section (1) of section 32 of the principal Act, after the words "affairs of the society" and before the words "for a period" the commas and words "and if necessary, take all or any policy decision including admission of members in relation to the society," shall be inserted.

*For the Bill, see *Orissa Gazette*, Extraordinary dated the 27th September, 2002 (No. 1670).

Short title
and commence-
ment.

Amendment
of section
28.

Amendment
of section
29.

Amendment
of section
32.

Orissa Act 12
of 1963.

Amendment
of section
116.

5. In sub-section (3) of section 116 of the principal Act, a proviso shall be inserted, namely:—

“Provided that where any member of the concerned society intends to institute prosecution against,—

(i) the Registrar, he shall obtain prior approval of the State Government, and

(ii) any officer subordinate to the Registrar, he shall obtain prior approval of the Registrar.”

Repeal and
savings.

6. (1) The Orissa Co-operative Societies (Amendment) Ordinance, 2002 is hereby repealed.

Orissa Ordinance No. 1
of 2002.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

PREAM

SECTION

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